

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 127**  
**(CAA)-32(PB)/2019**

**IN THE MATTER OF:**

Redsea Realty Pvt. Ltd. and  
Aakashganga Realty Pvt. Ltd.

..... Petitioners/Applicant

**Under Section 230-232**

**Order delivered on 29.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner  
For the RD  
For the OL  
For the ITD

Mr. Afnaan Siddiqui, Adv.  
Mr. C. Balooni, CP  
Ms. Swati Koushal, Adv.  
Mr. Puneet Rai, Standing Counsel for Income Tax  
Department

**ORDER**

Ld. Counsel for the RD and Income Tax Department, who have been served seek and are granted four weeks time to file their status report with a copy in advance to the counsel opposite.

A copy of the paper book shall be handed over to the counsel for the OL during the course of the day. Reply be filed within four weeks with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite.

List for further consideration on 14.06.2019.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**